

THE PARLIAMENTARY PROCEEDINGS (PROTECTION OF PUBLICATION) ACT, 1977

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ARRANGEMENT OF SECTIONS

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SECTIONS

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THE PARLIAMENTARY PROCEEDINGS (PROTECTION OF PUBLICATION) ACT, 1977

ACT NO. 15 OF 1977

[18th April, 1977.]

An Act to protect the publication of reports of proceedings of Parliament.

BE it enacted by Parliament in the Twenty-eighth Year of the Republic of India as follows:—

**1. Short title, extent and commencement.**—(1) This Act may be called the Parliamentary Proceedings (Protection of Publication) Act, 1977.

(2) It extends to the whole of India except the State of Jammu and Kashmir\*.

(3) It shall be deemed to have come into force on the 25th day of March, 1977.

**2. Definition.**—In this Act, “newspaper” means any printed periodical work containing public news or comments on public news, and includes a news agency supplying material for publication in a newspaper.

**3. Publication of reports of Parliamentary proceedings privileged.**—(1) Save as otherwise provided in sub-section (2), no person shall be liable to any proceedings, civil or criminal, in any court in respect of the publication in a newspaper of a substantially true report of any proceedings of either House of Parliament, unless the publication is proved to have been made with malice.

(2) Nothing in sub-section (1) shall be construed as protecting the publication of any matter, the publication of which is not for the public good.

**4. Act also to apply to Parliamentary proceedings broadcast by wireless telegraphy.**—This Act shall apply in relation to reports or matters broadcast by means of wireless telegraphy as part of any programme or service provided by means of a broadcasting station situate within the territories to which this Act extends as it applies in relation to reports or matters published in a newspaper.

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\*. *Vide* Notification No. S.O. 3912 (E), dated 30th October, 2019, this Act is made applicable to the Union territory of Jammu and Kashmir and the Union territory of Ladakh.